

**NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH**

**COURT III**

19. C.P.(IB)-888(MB)/2022

CORAM: SHRI H. V. SUBBA RAO, MEMBER (J)  
SMT ANURADHA SANJAY BHATIA, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL  
COMPANY LAW TRIBUNAL ON **15.11.2022**

NAME OF THE PARTIES: PRAVEEN MANGILAL JAIN

Vs.

NEC ELECTROMECH (INDIA) PRIVATE LIMITED.

SECTION 9 OF INSOLVENCY AND BANKRUPTCY CODE, 2016

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**ORDER**

Counsel for the Petitioner, Mr. Shravan Chandrashekhar and counsel for the Respondent, Mr. Adesh Agarkar are present through virtual hearing.

Mr. Adesh Agarkar undertook to file Reply and Vakalatnama on behalf of the Respondent. The Respondent shall file Reply and Vakalatnam within two weeks by serving advance copy to the other side, failing which the Respondent's right to file Reply shall stands forfeited.

List this matter on **04.01.2023** for filing Reply.

Sd/-  
ANURADHA SANJAY BHATIA  
Member (Technical)  
--Rajeev--

Sd/-  
H. V. SUBBA RAO  
Member (Judicial)